

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Insolvency) No.285 of 2018

IN THE MATTER OF:

Jharkhand Bijli Vitran Nigam Ltd

...Appellant

Vs

IVRCL Ltd (Corporate Debtor) & Anr

...Respondents

Present: None for appellant.

**Ms Padmaja Vaul and Ms Vishakha Gupta, Advocates for
Corporate Debtor.**

ORDER

04.06.2018- This matter was called in the morning. No body appeared on behalf of the appellant to present the matter. The matter was, therefore, passed over. The matter was called for hearing second time. This time also no counsel appeared on behalf of the appellant to present the matter. It appears that the appellant is not interested in pursuing the appeal. Accordingly, the appeal is dismissed for non-prosecution.

(Mr. Balvinder Singh)
Member (Technical)

Bm/gc